

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 25.09.2008**

The Meeting No. 26/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 25.09.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
3.	Sh. R.A.Lal, Dy.Director,	R.O, TC, Noida
4.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

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**(TEXTILES AND LEATHER ITEMS)**

At the outset the Minutes of NC Meeting No. 24/AMO9 dated 11.09.2008 and 25/AMO9 dated 18.09.2008 were ratified. The Agenda for individual cases for Meeting No. 26/AM09 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 26/84-ALC3/2008 **MEETING DATE** : 25.09.2008

## Online agenda

1	<b>Case No.:27/17/84-ALC3/2008</b>	Party Name:REFLEXIONS NARAYANI IMPEX PVT. LTD	Meet No/Date:26/84-ALC3/2008 25.09.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00213/AM09/	RLA File :02/24/040/00057/AM09/	Lic.No/Date:0210112958 29.05.2008	
	Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that firm have failed to submit their reply called for by DGFT vide letter dated 29.09.2008, in absence of which it was not possible to compute the requirement of Qty. of inputs. Hence, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.			

2	<b>Case No.:7/12/84-ALC3/2008</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2008 25.09.2008	<b>Status: Withdrawn</b>
	HQ File :01/84/050/00152/AM09/	RLA File :05/24/040/00152/AM09/	Lic.No/Date:0510221905 11.06.2008	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been cleared by NC in its meeting held on 18.09.2008. In view of this case may be withdrawn from agenda.			

	<b>Case No.:7/12/84-ALC3/2008</b>	Party Name:MATRIX CLOTHING PVT.LTD.	Meet No/Date:26/84-ALC3/2008 25.09.2008	<b>Status: Approved</b>
	HQ File :01/84/050/00201/AM09/	RLA File :05/24/040/00249/AM09/	Lic.No/Date:0510223844 15.07.2008	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/53/2008-09/Hosy. dated 24.09.2008 as detailed below: -			
	Export item	Export Qty.	Import item	Quantity allowed
	Men's under pant (boxer	152100	100% cotton yarn dyed	0.95 Sq mtrs./Pc

3	shorts) made from 100% cotton yarn dyed fabric, GSM- 125+/-10%	Pcs	fabric, GSM- 125+/-10%	
	Men's under pant (boxer shorts) made from 100% cotton printed fabric, GSM- 125+/-10%	48121 Pcs	100% cotton yarn dyed fabric, GSM- 125+/-10%	0.87 Sq mtrs./Pc
	The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

4	<b>Case No.:16/17/84-ALC3/2008</b>	Party Name:MAHA VIR SPINFAB PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	<b>Status: Rejected</b>
	HQ File :01/84/050/00202/AM09/	RLA File :06/24/040/00019/AM09/	Lic.No/Date:0610013679 16.07.2008	
	<p>Decision: The Committee considered the case as per agenda alongwith relevant papers and observed that applicant firm have not mentioned the weight of export product in absence of which, the Qty. of Chemical cannot be computed. In view of this, Committee was constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

	<b>Case No.:1/18/84-ALC3/2008</b>	Party Name:KITEX GARMENTS LIMITED	Meet No/Date:26/84-ALC3/2008 25.09.2008	<b>Status: Approved</b>
	HO File :01/84/050/00222/AM09/	RLA File :10/24/040/00041/AM09/	Lic.No/Date:1010030279	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/51/2008-09/Hosy. dated 24.09.2008 as detailed below: -

Export item	Import item	Quantity allowed
College Jacket made out of 100% Nylon Taffeta 210T PU coated fabric, GSM-70+/-10%. & 100% Nylon Taffeta 190T, GSM-55+/-10%. (Style No.0662240)	a. 100% Nylon Taffeta PU coated 210T fabric, GSM-70+/-10%.	160012 Kgs.
	b. 100% Nylon Taffeta PU coated 190T fabric, GSM-55+/-10%.	2949 Kgs.
	c. Poppers metallic/ Plastic	Net to net with accountability clause
	d. Bellcaps metallic/ Plastic	Net to net with accountability clause.
	e. Draw Cord polyester	206000 Mtrs.
	f. Zippers/ fasteners, length 66 cms.	Net to net with accountability clause.

The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

6	Case No.:2/18/84-ALC3/2008	Party Name:CONCORD NONWOVEN INDUSTRIES PVT. LTD.,	Meet No/Date:26/84-ALC3/2008 25.09.2008	Status:
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